## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 300/2016 O.A. No. 1448/2016

New Delhi, this the 15th day of July, 2016

Hon'ble Mr. Justice M. S. Sullar, Member (J) Hon'ble Mr. V. N. Gaur, Member (A)

Roshan Lal, S/o. Sh. Mathura Lal, Working as Chief Sanitary Inspector DEMS Department, Central Zone, South Delhi Municipal Corporation, Lajpat Nagar, New Delhi-24.

...Petitioner

(By Advocate: Mr. Yogesh Sharma)

## **VERSUS**

- Shri Puneet Goyal,
   Commissioner (South),
   South Delhi Municipal Corporation (SDMC),
   Dr. SPM, Civic Centre,
   Minto Road,
   New Delhi-110 002.
  - Sh. Sahdev Singh,
     Assistant Commissioner,
     Department of Environment Management Services (HQ),
     South Delhi Municipal Corporaton,
     B. R. Ambedkar Stadium,
     Delhi Gate,
     Delhi-110 002.
     ...Respondents

(By Advocate: Mr. R. K. Jain)

ORDER (ORAL)

## Justice M. S. Sullar, Member (J).

At the very outset, learned counsel for the respondents has placed on record the copy of the order dated 12.07.2016, by virtue of which, the respondents have already complied with the directions contained in the order dated 06.05.2016 passed in O.A 1448/2016 of this Tribunal.

- 2. In this view of the matter, no further action is required to be taken in the matter. Therefore, the C.P is accordingly closed.
- 3. The rule of Contempt is discharged. No costs.

(V. N. Gaur) Member (A) (Justice M. S. Sullar) Member (J)

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